

O.A. No 1610/04

19.07.2005

Hon'ble Mr. Justice S. R. Singh, Vice-Chairman,
Hon'ble Mr. S. C. Chaube, Member (A)

Shri N.K. Singh counsel for the applicant states that he has been instructed by his client to get the O.A. dismissed as withdrawn. In view of the statement made by the learned counsel, the O.A. is dismissed as withdrawn. Interim order stands vacated.

Shukla

A.M.

(R.S.G)

V.C.

Shukla/-